

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting No. 27/12 of NC-VI held on 29.12.2011

Meeting No. 27/12 for the licensing year 2011-12 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 29.12.2011 under the Chairmanship of Ms. Shubhra, Jt. DGFT. Following officers were present in the meeting.

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Committee ratified the minutes of the meeting No. 25/12 & 26/12 held on 15.12.2011. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice 37 dated 23.08.2007.

1	428	Party Name:INNOVATIVE FOODS LTD	Meet No/Date:27/85-ALC3/2011 29.12.2011	Status:
	HQ File :01/85/050/242/AM06	RLA File :10/81/40/0083/AM06	Lic.No/Date:1010022791 13.02.2006	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI The case may be placed before the committee on receipts of comments.			

2	429	Party Name:JAIN IRRIGATION SYSTEMS LTD	Meet No/Date:27/85-ALC3/2011 29.12.2011	Status: Deferred
	HQ File :01/85/050/242/AM06	Fixation of SION for export product ‘Dehydrated Onion in different cuts kibbled/Minced/Granules/Powder/Sliced etc’		
	The case was considered by the committee as per agenda.The committee noted the comments furnished by the MFPI vide their O.M.No 6/DGFT/2010 dated 21.12.2011.The committee after discussing with technical members directed to call for following information from the firm and case may be placed before the committee in 12.1.2012. 1.Furnish the unit of the weight of export product as mentioned in application 2.production quantity and value of last three years. 3.Export quantity and value of last three years.			

3	430	Party Name:BLUE STAR ENTERPRISES	Meet No/Date:27/85-ALC3/2011 29.12.2011	Status:
	Case No.:1/27/85-ALC3/2011			
	HQ File :01/85/050/00145/AM12/	RLA File :04/24/040/00157/AM12/	Lic.No/Date:0410127856 08.09.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. The committee decided to defer the case as hard copy of the application is not received. Concerned RA may be requested to furnish the hard copy of the application and on receipt of the hard copy necessary action may be taken to seek comments			
4	431	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:27/85-ALC3/2011 29.12.2011	Status:
	Case No.:7/27/85-ALC3/2011			
	HQ File :01/85/050/00151/AM12/	RLA File :07/24/040/00317/AM12/	Lic.No/Date:0710084045 18.11.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. The committee decided to defer the case and directed to refer to department of C&PC and Pharmaceuticals for their comments. The case may be placed before the committee on receipt of comments.			

5	432 Case No.:3/27/85-ALC3/2011	Party Name:APEEJAY SURRENDRA CORPORATE SERVICES LIMITED	Meet No/Date:27/85-ALC3/2011 29.12.2011	Status:
	HQ File :01/85/050/00147/AM12/	RLA File :02/24/040/00152/AM12/	Lic.No/Date:0210169924 29.11.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda.The committee decided to defer the case and directed to call for the blending ratio of Indian tea and imported tea from the firm.			

6	433 Case No.:8/27/85-ALC3/2011	Party Name:FEATHERLITE PRODUCTS PVT. LTD.	Meet No/Date:27/85-ALC3/2011 29.12.2011	Status:
	HQ File :01/85/050/00152/AM12/	RLA File :07/24/040/00234/AM12/	Lic.No/Date:0710084043 17.11.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. The committee decided to defer the case and directed to refer the case to DIPP for their comments. The case may be placed before the committee on receipt of comments.			

7	434 Case No.:6/27/85-ALC3/2011	Party Name:INDUSTRIAL FOAMS PVT LTD	Meet No/Date:27/85-ALC3/2011 29.12.2011	Status:
	HQ File :01/85/050/00150/AM12/	RLA File :05/23/040/00268/AM12/	Lic.No/Date:0510305934 19.10.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda.The committee decided to defer the case and directed to call for the information as per DIPP letter dated 20.12.2011 as under:- i.Net weight of export product namely Prefabricated Telecom Shelter. ii. Net weight of each of the imported and indigenous inputs for the purpose of material balancing. iii.Thickness of imported item at Sl. No.1 i.e PCGI Coil. iv. Detailed calculations for the quantities of raw materials proposed for imports.			

8	435	Party Name:P.S.S. KRISHNAMURTHI EXPORTS PRIVATE LIMITED	Meet No/Date:27/85-ALC3/2011	Status:Case Added
	Case No.:4/27/85-ALC3/2011		29.12.2011	
	HQ File :01/85/050/00148/AM12/	RLA File :35/24/040/00026/AM12/	Lic.No/Date:3510035869 20.10.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI The case may be placed before the committee on receipts of comments.			

9	436	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:27/85-ALC3/2011	Status:
	Case No.:2/27/85-ALC3/2011		29.12.2011	
	HQ File :01/85/050/00146/AM12/	RLA File :04/24/040/00134/AM12/	Lic.No/Date:0410127855 08.09.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments awaited. Committee directed to refer the case to Department of Pharmaceuticals for their comments. The case may be placed before the committee on receipts of comments.			

10	437	Party Name:INNOVATIVE CUISINE PVT. LTD.	Meet No/Date:27/85-ALC3/2011	Status:
	Case No.:1/43/85-ALC3/2010		29.12.2011	
	HQ File :01/85/050/00182/AM11/	RLA File :08/24/040/00346/AM11/	Lic.No/Date:0810096975 08.03.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MSME and directed to place the case before committee with earlier comments on similar products.			

11	438		Party Name:MAHAAN PROTEINS LTD	Meet No/Date:27/85-ALC3/2011	Status:								
	Case No.:9/27/85-ALC3/2011			29.12.2011									
	HQ File :01/85/050/00153/AM12/		RLA File :05/24/040/00275/AM12/	Lic.No/Date:0510308693	Approved								
				21.11.2011									
Fixation of adhoc norms under para 4.7 of HBP, Vol.I.													
The case was considered by the committee as per agenda. The committee after discussing with technical members decided to recommend the case as applied for by the firm as under:-													
<table><tr><td>Export Item</td><td>Quantity</td><td>Import Item</td><td>Quantity</td></tr><tr><td>Pharma Grade Lactose (Standard Grade)</td><td>48,00,000.00 K.G</td><td>Lactose Standard Grade</td><td>5,76,000.00 K.G</td></tr></table>						Export Item	Quantity	Import Item	Quantity	Pharma Grade Lactose (Standard Grade)	48,00,000.00 K.G	Lactose Standard Grade	5,76,000.00 K.G
Export Item	Quantity	Import Item	Quantity										
Pharma Grade Lactose (Standard Grade)	48,00,000.00 K.G	Lactose Standard Grade	5,76,000.00 K.G										
RA may take consequential action as per policy / procedure													

12	439 Case No.:7/21/85-ALC3/2010	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:27/85-ALC3/2011 29.12.2011	Status:
	HQ File :01/85/050/00075/AM11/	RLA File :03/94/040/00154/AM11/	Lic.No/Date:0310574340 14.05.2010	Approved
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. The committee decided to approve the case as per the comments furnished by MFPI vide their letter No. 3/DGFT/2011 dated 10.8.2011 allowing inputs in the ratio of 2.10 K.G of Cocoa Paste (Mass / Liquor) for export of 1 K.G of Cocoa Butter.			

13	440 Case No.:12/27/85-ALC3/2011	Party Name:JEWEL CONSUMER CARE P LTD	Meet No/Date:27/85-ALC3/2011 29.12.2011	Status:
	HQ File :01/85/050/00156/AM12/	RLA File :34/24/040/00148/AM12/	Lic.No/Date:3410031975 19.10.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from DIPP. Committee directed to refer the case to dept. of C&PC for their comments . The case may be placed before the committee on receipts of comments.			

14	441 Case No.:5/27/85-ALC3/2011	Party Name:SHABANESA,	Meet No/Date:27/85-ALC3/2011 29.12.2011	Status:
	HQ File :01/85/050/00149/AM12/	RLA File :04/24/040/00211/AM12/	Lic.No/Date:0410129479 19.10.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda.The committee decided to defer the case as comments are awaited from MSME and directed to take copy of the comments from DES-V on similar case. The case may be placed before the committee on receipts of comments			

15	442 Case No.:10/27/85-ALC3/2011	Party Name:NUTRIVITA FOODS PVT.LTD.	Meet No/Date:27/85-ALC3/2011 29.12.2011	Status:
	HQ File :01/85/050/00154/AM12/	RLA File :31/83/040/00123/AM12/	Lic.No/Date:3110050508 22.09.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments awaited and directed to refer the case to MFPI for their comments . The case may be placed before the committee on receipts of comments			

16	443 Case No.:11/27/85-ALC3/2011	Party Name:WESTERN INDIA CASHEW COMPANY (P) LTD.,	Meet No/Date:27/85-ALC3/2011 29.12.2011	Status:
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	HQ File :01/85/050/00155/AM12/	RLA File :32/24/040/00038/AM12/	Lic.No/Date:3210050779 14.11.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. The committee decided to defer the case and after discussing with technical members directed to call for the information as under:-			
	i. What is the total quantity of export item ? 5,00,000.00 kg. as mentioned in the application looks erroneous..			
	ii. Export item is roasted & salted Cashews not fried. , than what is the use / requirement of import of 30,000 kg of Vegetable oil ?.			

17	444 Case No.:8/10/85-ALC3/2011	Party Name:NV DISTILLERIES & BREWERIES PVT LTD	Meet No/Date:27/85-ALC3/2011 29.12.2011	Status:								
	HQ File :01/85/050/00055/AM12/	RLA File :05/24/040/00084/AM12/	Lic.No/Date:0510294561 24.06.2011	Approved								
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I.											
The case was considered by the committee as per agenda.The committee decided to approve the case on repeat basis as per the earlier decisions taken by norms committee meeting No. 25/12 dated 15.12.2011 (case No. 408) The decision of the committee is as under												
<table><tr><td>Export Item</td><td>Quantity</td><td>Import Item</td><td>Quantity</td></tr><tr><td>Indian made Foreign Liquors (containing 16000 Litre of imported 3 years Vatted Malt Scotch Whisky)</td><td>2,60,000.00 Litre</td><td>3Years old Vatted Malt Scotch Whisky</td><td>16,000.00 Litre</td></tr></table>					Export Item	Quantity	Import Item	Quantity	Indian made Foreign Liquors (containing 16000 Litre of imported 3 years Vatted Malt Scotch Whisky)	2,60,000.00 Litre	3Years old Vatted Malt Scotch Whisky	16,000.00 Litre
Export Item	Quantity	Import Item	Quantity									
Indian made Foreign Liquors (containing 16000 Litre of imported 3 years Vatted Malt Scotch Whisky)	2,60,000.00 Litre	3Years old Vatted Malt Scotch Whisky	16,000.00 Litre									
The applicant should submit an excise certification for consumption of the imported raw material.. RA may take consequential action as per policy/ procedure												

18	445 Case No.:01/85/(82)/050/0044/AM08	Party Name:DR. WILMAR SCHWABE INDIA PVT. LTD	Meet No/Date:27/85-ALC3/2011 29.12.2011	Status:
	HQ File :01/85/(82)/050/0044/AM08	RLA File :05/24/40/00826/AM07	Lic.No/Date:0510203948 22.05.2007	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments awaited from Directorate of Sugar. The case may be placed before the committee on receipts of comments.			

19	446 Case No.:14/4/85-ALC3/2011	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:27/85-ALC3/2011 29.12.2011	Status:
	HQ File :01/85/050/00014/AM12/	RLA File :03/94/040/00858/AM11/	Lic.No/Date:0310610470 11.01.2011	Approved
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. . The committee decided to approve the case as per the comments furnished by MFPI vide their letter No. 3/DGFT/2011 dated 10.8.2011 allowing inputs in the ratio of 2.10 K.G of Cocoa Paste (Mass / Liquor) for export of 1 K.G of Cocoa Butter.			

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